

**LOK SABHA
STARRED QUESTION NO. 159
TO BE ANSWERED ON 5th DECEMBER, 2024**

Petrol Pump Allotment Scheme for SCs and STs

†*159. SHRI ANIL FIROJIYA:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has discontinued the scheme of providing petrol pumps for the upliftment of people belonging to the Scheduled Castes (SCs) and the Scheduled Tribes (STs);
- (b) if so, the details thereof along with the efforts being made by the Government to restart the said scheme;
- (c) whether the Government has noticed any such cases of taking over the control of a petrol pump allotted under the said quota by a big businessman and the actual owner serving therefor Rs. 10,000 to Rs. 12,000, as an employee;
- (d) if so, the steps taken/being taken by the Government in this regard; and
- (e) the policy likely to be adopted to prevent such acts in future?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्री
(श्री हरदीप सिंह पुरी)

MINISTER OF PETROLEUM AND NATURAL GAS
(SHRI HARDEEP SINGH PURI)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.159 ASKED BY SHRI ANIL FIROJIYA, HON'BLE MP FOR ANSWER ON 05.12.2024 REGARDING 'PETROL PUMP ALLOTMENT SCHEME FOR SCs and STs'.

(a)to(e) Subsequent to dismantling of Administered Pricing Mechanism (APM) w.e.f. 1.4.2002, the selection/cancellation of Retail Outlet (RO) dealers is done by Public Sector Oil Marketing Companies (OMCs) themselves for all categories including SC and ST.

As per extant Dealer Selection Guidelines 2023 of Public Sector OMCs, 22.5% (15% SC + 7.5%ST) advertised locations are reserved for SC and ST candidates in all states except states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram. In the states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram 70,80, 80 & 90 % of advertised locations are reserved for ST category respectively. Detailed Norms/Criteria/Reservation for allotment of RO dealerships in the country are available at www.petrolpumpdealerchayan.in/petrol-2023/.

Complaints relating to ROs have been received from time to time by the Government. Such complaints are forwarded to concerned OMCs for necessary action. Post selection, PSU OMCs execute Dealership Agreement with the dealer. As per the Dealership Agreement, dealer is bound to maintain control over the RO dealership. Any violation in this regard is treated as violation of the Dealership Agreement, which may lead to the termination of the dealership. Further, credentials of the dealers with respect to benami operations are verified on a regular basis by PSU OMCs. Action as per the Dealership Agreement is taken on established cases of benami operations.

As per extant Reconstitution Guidelines of PSU OMCs, ROs allotted to SC/ST can be reconstituted after three years with induction of non-SC/non-ST category partner with maximum share of 25% only with controlling stake remaining with SC/ST dealer.
